| Serial No. of Order | Date of Order | Order with Signature | |
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| ..1 | 1.3.95 | confines the prayer only to permission to be accorded for retention of the quarters until the end of the current academic year.<br><br>    From the facts of the case, it is evident that the applicant is the widow of a deceased employee who had put in 33 years of service prior to his untimely demise. As an interim measure, it is directed that Smt.Urbasi Pradhan, wife of late Dinabandhu Pradhan, formerly Tractor Driver, CRRI, Cuttack, and now in occupation of Quarter No.2/39, in the CRRI Campus shall not be evicted from her quarters until further orders. Additionally, the electric and water supply to the said quarters shall not be disconnected as contemplated in Annexure-A/2.<br><br>    Hand over a copy of the order to the petitioner's counsel.<br><br>    MEMBER (ADMINISTRATIVE) | Order No. 1 dt. 1.3.95<br><br>Notice alongwith copy of this order may be sent Respdts thjh rego/A.D Post and a copy also be given to Petitioner's Counsel.<br>By<br>2/3/95<br><br>Registered petitioner<br><br>Counter not filed. All ADs returned except R-4.<br>For orders Pl.<br>By<br>3/4/95 |
| 2 | 31.3.97 | Heard learned counsel for the petitioner and Shri Ashok Mishra, learned Senior counsel appearing for the Respondents. It is submitted by the learned counsel for the petitioner that the petition has become infructuous, and therefore, he wants to withdraw the same. The prayer is allowed. The petition is disposed of as being withdrawn. The stay order issued on 1.3.1995 stands vacated accordingly.<br><br>VICE-CHAIRMAN<br>31/3/97 | Order dt. 27.8.95<br><br>Service of office on R-4 is held sufficient in terms of Rule 95-c, A.T. Procedure Rules, 1993.<br><br>Stay matter be put up before the Bench for orders. |